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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH,  
NEW DELHI.

O.A.No.161 of 1992

Date of Decision 26.4.93.

Raja Ram ..... Applicant.

Versus

Union of India & others ..... Respondents.

CORAM :

Hon'ble Mr.Justice S.K.DHAON, VICE-CHAIRMAN.

Hon'ble Mr.S.R.ADIGE, MEMBER(A)

For the respondents: Shri B.K.Agarwal, Counsel.

JUDGMENT(ORAL)

( By Hon'ble Mr.Justice S.K.Dhaon, Vice-Chairman)

The material averments in this application are these. The applicant was appointed as a Casual Labourer Gangman under P.W.I(I), Northern Railway, Bijnor and worked from May, 1983 to November, 1984 with short breaks. The applicant has worked for 503 days in all. He was again called to work. No duty was assigned to him after 1986.

2. His prayer is that the Tribunal may direct the respondents to reinstate the applicant with consequential benefits.

3. A reply has been filed on behalf of the respondents. In it, the averments are these. The name of the applicant is already at Serial No.6 of Casual Labourer Register. He may acquire temporary status. But he slept over his right and, therefore, the application is obviously barred by time.

4. Though there is a prayer that the order terminating the services of the applicant may be quashed but no such order has been filed.

5. In view of the reply filed on behalf of the respondents, we direct that if and when any vacancy

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occures the applicant shall be considered for suitable employment. Undoubtedly, the applicant will be considered in his turn.

6. With these observations, this application is disposed of finally but without any order as to costs.

*Arfidge*  
(S.R.ADIGE)  
MEMBER(A)

*Sly*  
(S.K.DHAON)  
VICE-CHAIRMAN.

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